

O.A.No. 661/2003.

ORDER DATED 06-05-2005.

Heard Mr. N.R.Routray, Learned Counsel appearing for the Applicant and Mr. R.C.Rath, Learned Standing counsel for the Railways, on whom a copy of this M.A.No.232/2005 had already been served.

This O.A.No. 661/03 was disposed of on 08.10.2003; where after, the Applicant submitted a representation to the Divisional Railway Manager of Khurda Road Division of E. Co. Railways for payment of Ex-gratia pension to the Applicant w.e.f. 01-01-1984. As it appears from Annexure-6 to the present M.A. No. 232 of 2005, the Senior Divisional Personnel Officer of Khurda Road Division of E. Co. Railways addressed a letter to the Applicant Smt. Kamali Bewa, widow of Late Jadu Parida intimating her as under:-

“In response to your above representation the subject it is to inform you that your case for sanction of Ex-gratia pension in your favour is under process and the same will be finalized shortly as per the direction of Hon’ble CAT/CTC on your OA NO. 661 of 2003.”.

Subsequent to the issuance of the aforesaid communication dated 11.12.2003 of the Senior Divisional Personnel Officer, nothing has been intimated to the Applicant pertaining to her prayer for payment of exgratia pension/on her representation dated 31-10-2003. More than a year has elapsed in between. Therefore, this M.A. is hereby disposed of with direction to the Respondents of the O.A. to act promptly in the matter of release of ex gratia pension/retrial family pension benefits to the Applicant. The entire exercise in this regard shall be completed within a period of ninety days from the date of receipt of a copy of this order. M.A. No. 232 of 2005 is accordingly disposed of.

Send copies of this order to the Respondents and free copies of this order be handed over to learned counsel for both sides.

MEMBER(JUDICIAL)

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06/05/05

*Copies of order
to be sent to
to all respects
and copies of
said order
prepared for
counsel for
both sides*

2/11/05

[Handwritten signature]
24/11/05